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SLP(Crl.)No. 3827 OF 2002

ITEM No.41

Court No. 8

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3827/2002

(From the judgement and order dated 10/05/2002 in CRLR 100/00  
of The HIGH COURT OF H.P AT SHIMLA)

RAVINER SINGH

Petitioner (s)

VERSUS

STATE OF HIMACHAL PRADESH

Respondent (s)

( With Appln(s). for suspension of sentence and bail )

Date : 06/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. J.S. Attri,Adv.  
Mr. L.R. Rath,Adv.

For Respondent (s)

Ms. Meenakshi Arora,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Leave granted. No order on IA.

.SP1

(Saroj Bala)  
P.A. to Addl.Registrar

(V.P.Tyagi )  
Court Master